Encroachment on the MCD and the DDA land in Vasant Vihar

3327. SHRI JERLIE E. TARIANG: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) what is the area of the MCD and the DDA land illegally occupied and encroached upon by the Hotel Vasant Continental, Modern Bazar, Himachal Taxi Service and Siddhartha Taxi Service in Vasant Vihar;

(b) whether any action has been taken against them;

(c) if so, what are the details thereof and if not, what are the reasons therefor; and

(d) whether Government propose to order an inquiry into the matter so as to find out the involvement/collusion of the officials of the concerned authorities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) 10 (d) The details of land illegally occupied is as under:—

(1) Vasant Continental Hotel-Nil

(2) Modern Bazar-25 sq.mt. Action for demolition and removal of encroachment is already initiated and shall be implemented shortly.

= ~

(3) Himachal Taxi Service—Occupation of DDA Taxi Booth. The case for regularisation is under consideration.

(4) Siddhartha Taxi Service: --MCD has reported that present site was allotted for Genl. Taxi stand in the name of Lovely Tourist Transport Co. on 25,4.84. The Taxi Stand has been authorised to errect a wooden khoka of 4'x4' and а space for parking of Five Taxies. The name of the Taxi Stand has been changed from Lovely Tourist Transport Co. to Siddhartha Taxi Service, Instruction have been passed to verify the circumstances under which the name and style of Lovely Transport Tourist Co, has been changed,

Allotment of land for DMS and schools in Vasant Vihar

3328. SHRI JERLIE E. TARIANG: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that the land allotment cases are held up for months and years together in the office of the Land and Development Officer;

(b) whether Government propose to streamline the working of the said office;

(c) when the requests for allotment of land for DMS booth and schools in Vasant Vihar were received in the office of the Land and Development Officer; and

(d) by when the land is likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) No undue delay takes place in allotment of land in the office of the L & D.O. The allotment is subject to rules and regulations. Moreover it involves several steps such as survey of the area, consultation with the DDA, CA, CPWD and other agencies. These process are completed within the minimum period.

(b) Does not arise.

(c) The request for allotment of land in Vasant Vihar for Delhi Milk Scheme was received on 30-4-87 and for Primary School and Middle School in July, 1987 and August, 1987 respectively,

(d) Allotment letters to DMS for milkbooth and to the MCD for a Primary School are expected to be issued shortly. The case of allotment of land for Middle School is in an advanced stage of consideration and will be finalised as early as possible.

Seminar on the problems of tribal women

3329. SHRI SHANKER SINH VAG-HELA: Will the Minister of WELFARE be pleased to state:

(a) Whether it is a fact that a three day National Seminar on Problems of Tribal 4

Women was held at Udaipur recently as reported in Hindustan Times dated the 61h March, 1988 and if so, outcome thereof; and

(b) whether it is also a fact that not even a single tribal women was either invited or altended this Seminar and if so, reasons therefor?

MINISTER IN THE THE DEPUTY MINISTRY OF WELFARE (SHRIMATI ORAON): (a) and (b) No SUMATI National Seminar on problems of tribal women was held recently at Udaipur. The reference is probably to a National Conference on tribal women and development by MLV Tribal Research and organised Training Institute, Udaipur in July, 1986. The Conference identified the socio-econonuc and cultural impediments to the well-being and progress of tribal women and made recommendations for their allround development. The delegates to the Conference included experts on tribal mattors and senior officers having field experience in tribal areas. 17 Tribal women participated in a face to face session for field inter-action with conference delegates in a tribal village.

Subsidy on Pesticides

3330. SHRI SHANKER SINH VAGHE-LA: Will the Minister of AGRICULTURE be pleased to state;

(a) whether Government are encouraging sale of pesticides all over the country in order to increase production of all farm products;

(b) what are the subsidies being given to importers and manufactures at present;

(c) what would be the overall subsidy per Kg on a pesticide actually sold to farmers; (23%)

(d) whether the subsidies are being shared by the Central Government only or by the State Governments also; and

(e) in case State Governments are also sharing subsidies, what are the details thereof indicating proportions of the subsidy being shared by the Centre as well as the State Governments?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINIS-TRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) The Government is encouraging judicious use of pesticides for controlling pests and diseases as a component of Integrated Pest Management.

(b) No subsidy is given to the manufacturers and importers.

(c) to (e) The Central Government gives subsidy only to the State Governments/Union Territory Administrations under a Centrally Sponsored Scheme namely, 'Control of Posts and Diseases of Agricultural Importance'. Under this Scheme, subsidies are given at the following rates:-

(i) 50 per cent towards cost of pesticides;

(ii) 66-2/3 per cent towards the operational cost of aerial operations.

These subsidies are share equally by the Central and State Governments. In the case of Union Territories, the entire subsidy is borne by the Central Government.

In view of the varying dosages and prices of a large number of pesticides in different formulations and differing from crop to crop and pest to pest, it is not feasible to work out per Kg, subsidy on pesticides sold to farmers.

Losss of National Film Development Corporation

3331. SHRI D. B. CHANDRE GOWDA: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

(a) whether the National Film Development Corporation in its annual report has suggested that Government should reimburse the loss of Rs. 66.94 lakhs suffered by it for holding Eleventh International Film Festival of India held at New Delhi;